
(2021) 07 NCLT CK 0023

In the National Company Law Tribunal

Case No : IA No. 165 JPR/2021 In CP No. (IB)-321/7 I JPR 2019

M/s Small Industries Development Bank of India

APPELLANT

Vs

Kishangarh Hi-tech Textile Park Limited

RESPONDENT

Date of Decision : 13-07-2021

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 7

Citation : (2021) 07 NCLT CK 0023

Hon'ble Judges : Ajay Kumar Vatsavayi, Member (J); Raghu Nayyar, Member (T)

Bench : Division Bench

Advocate : Rohit Sharma, Arvind Gupta, Shahrukh Panwar

Final Decision : Dismissed

Judgement

IA No. 165/JPR/2021:-

This application has been filed by the Applicant seeking to withdraw the CP. It is submitted that the one time settlement proposal of the Respondent /

Corporate Debtor has been sanctioned by the Petitioner bank and the Respondent bank has repaid the entire debt and the bank has issued no dues

certification to this effect also. In the circumstances, and in view of the settlement of the debt, IA No. 165/JPR/2021 is allowed and accordingly, CP

No. (IB)- 321/7 JPR/2019 is dismissed as withdrawn.